

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CALCUTTA BENCH**

O.A. No. 350/01539/2016  
M.A. No. 350/00870/2017

Date of Order: 08.06.2018

Present: Hon'ble Mrs. Manjula Das, Judicial Member

Sujit Kumar Biswas  
Son of Late Gopal Chandra Biswas  
Working for gain in the post of  
Current Duty Charge (CDC) –  
Dy. Director General (Engineering) (DDGE)  
Under the Ministry of Information & Broadcasting  
In the office of the All India Radio  
Kolkata – 700001.

-vs-



.....Applicant.

1. Union of India  
Service through the Secretary  
Ministry of Information & Broadcasting  
Shastri Bhawan, New Delhi – 110001.
2. The Chief Executive Officer  
Prasar Bharati, 2<sup>nd</sup> Floor  
P.T.I. Building, Sansad Marg  
New Delhi – 110001.
3. The Engineer in Chief  
All India Radio  
Akashwani Bhawan, Parliament Street  
New Delhi – 110001.
4. The Engineer in Chief  
All India Radio  
Akashwani Bhawan, Parliament Street  
New Delhi – 110001.

5. The Dy. Director of Administration (S-III Section)  
Office of Director General  
All India Radio, Akashbani Bhawan  
Parliament Street, New Delhi – 110001.
6. The Secretary (Personnel)  
Ministry of Personnel Public Grievance & Pensions  
North Block, New Delhi – 110001.
7. The Secretary  
Ministry of Social Justice & Empowerment  
Sashri Bhsawan, New Delhi – 110001.

.....Respondents.

For the Applicant : Mr. A. Roy  
Mr. C.S. Bag

For the Respondents : Ms. P. Goswami

Per Mrs. Manjula Das, Judicial Member



1. Being aggrieved, the Applicant preferred this O.A. under Section 19 of the Administrative Tribunal Act, 1985 seeking the following reliefs:-

“8(a) An order commanding and / or directing the concerned respondents to set aside and / or quash and / or cancel and / or withdraw the Order being no. F.No. 1/9/2015/5-S-III dt. 16.5.16 issued by the Dy. Director of Administration (E), Prasar Bharati, Office of the Director General, India’s Public Service Broadcaster, All India Radio, Akaswani Bhawan, New Delhi, and after set aside and / or quash and / or canceling and / or withdrawing the same, prepare the seniority list as per the senior time scale seniority list following reservation in promotion and in consideration of representation.

(ii) Any other or further order or orders as to this Hon’ble Tribunal may deem fit and proper.”

2. Heard learned counsel for both the parties. Perused the pleadings and the documents.

3. At the outset of the moving of this O.A., the learned counsel appearing for the applicant submits that the representation made before the Respondent No. 1 on 25.05.2016 is still not responded to. However, the applicant is inclined to make a detailed comprehensive representation before the competent authority. Accordingly, he prays permission to make a detailed comprehensive representation within a time frame.

4. On the other hand, the learned counsel appearing for the Respondents submits that he has no objection if the prayer made by the learned counsel for the applicant before the bar is allowed.

5. By accepting the prayer made by the learned counsel for the applicant and without going into the merit of the case, I direct the applicant to make a comprehensive representation before the competent authority within a period of one month from the date of receipt of this order.

6. On receipt of such representation proposed to be made by the Applicant, the Respondent Authorities shall consider and dispose of the same within a period of four months thereafter.

7. It is made clear that, whatever decision to be arrived by the Respondent Authorities, shall be reasoned and speaking and shall be communicated to the Applicant forthwith.

8. With the above direction, O.A. stands disposed of.
9. No order as to costs.
10. Consequently, M.A. No. 350/00870/2017 filed for deletion the name of respondent No. 1 also stands disposed of.

(Manjula Das)  
Member (J)

PB

